

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

**Service Tax COD Application No. 85852 of 2019
in
Service Tax Appeal No. 87329 of 2019**

(Arising out of Order-in-Original No. 12-13/COM/CD-ME/2018-19 dated 28th December 2018 passed by the Commissioner of CGST & Central Excise, Thane Rural.)

M/s Central Industrial Security Force

.....Appellant

Chhatrapati Shivaji Maharaj
International Airport Mumbai
3rd Floor Terminal 1B Domestic
Santacruz East
Mumbai, Maharashtra- 400099

VERSUS

C.C.G.ST., Thane Rural

.....Respondent

Null Utpad Shulk Bhavan,
4th Floor, Bandra Kurl complex,
Bandra East, Mumbai
Maharashtra- 400051

APPEARANCE:

Shri Chirag Shetty, Advocate for the Appellant
Shri Dilip Shinde, Asst. Commissioner Authorised Representative for the Respondent

CORAM:

**HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)**

MISCELLANEOUS ORDER NO. M/85939/2019

Date of Hearing: 18.10.2019

Date of Decision: 18.10.2019

PER: CORAM

This application of the Central Industrial Security Force seeks condonation delay of 29 days in filing of appeal no. ST/87329/2019 against order-in-original no. 12-13/COM/CD-ME/2018-19 dated 28th

December 2018 of Commissioner of CGST & Central Excise, Thane, Rural.

2. Learned Counsel submits that the internal procedure in government organisations for securing approval to file appeal is the cause of this delay.

3. We have heard Learned Authorised Representative.

3. Considering the reasons adduced, we condone the delay and direct the Registry to list the appeal in its turn for disposal.

(Order pronounced in the open Court)

(C J Mathew)
Member (Technical)

(Ajay Sharma)
Member (Judicial)

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